

SCHEDULE I FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF ECOF SCHOLASTIC PRIVATE LIMITED	
1	NAME OF CORPORATE PERSON ECOF SCHOLASTIC PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON 01/02/2005
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED REGISTRAR OF COMPANIES - PUNE
4	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON U74999PN2005PTC020228
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON 256 STATION ROAD, BARAMATI, MAHARASHTRA, INDIA, 413102
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON 15/02/2024
7	NAME: ADDRESS: EMAIL ADDRESS: CONTACT NUMBER: THE REGISTRATION NUMBER OF THE LIQUIDATOR MR. MILIND KASODEKAR KMDS & ASSOCIATES, COMPANY SECRETARIES 3RD FLOOR, SATYAGIRI APARTMENTS 77, VIJAYANAGAR COLONY, 2147, SADASHIV PETH, PUNE- 411030 milind.kasodekar@kmdscs.com 9822394380 IBB/I/PA-002/IP-N00116/2017-18/10285
8	LAST DATE FOR SUBMISSION OF CLAIM 16/03/2024

Notice is hereby given that The **ECOF SCHOLASTIC PRIVATE LIMITED** has commenced voluntary liquidation on 15/02/2024.
 The stakeholders of **ECOF SCHOLASTIC PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 16/03/2024 to the liquidator at the address mentioned against item 7.
 The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
 In order to get a copy of the form, you may download the same from the website www.ibbi.gov.in and Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
 Submission of false or misleading proofs of claim shall attract penalties.

Date: 19/02/2024
 Place: Pune

MILIND KASODEKAR
 Liquidator
 IBB/I/PA-002/IP-N00116/2017-18/10285

श्येड्युल १ फॉर्म ए जाहीर घोषणा (भारतीय नादारी आणि दिवाळखोरी बोर्ड नियम क्र.१४ (ऐच्छिक निरवानिरवी प्रक्रिया) नियम २०१७) इसीओएफ स्कॉलैस्टिक प्रायव्हेट लिमिटेड भागधारकांच्या / दावेदारांच्या माहितीसाठी		
१	कॉर्पोरेट संस्थेचे नाव	इसीओएफ स्कॉलैस्टिक प्रायव्हेट लिमिटेड
२	कॉर्पोरेट संस्थेच्या स्थापनेची तारीख	०१/०२/२००५
३	ज्या अधिकाऱ्याच्या कार्यक्षेत्रात कॉर्पोरेट संस्थेची स्थापना झाली तीचे नाव / पद	कंपनी निबंधक - पुणे
४	कॉर्पोरेट संस्थेचा कॉर्पोरेट ओळख दर्शविणारा क्रमांक	U74999PN2005PTC020228
५	कॉर्पोरेट संस्थेच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा (मुख्य कार्यालय असल्यास) पत्ता	२५६, स्टेशन रोड, बारामती, महाराष्ट्र, भारत, ४१३१०२
६	कॉर्पोरेट संस्थेची निरवानिरव सुरु होण्याची तारीख	१५/०२/२०२४
७	निवारकाचे नाव :	श्री मिलिंद कासोदेकर केएमडिएस अँड असोसिएट्स, कंपनी सेक्रेटरीज
	संपर्कासाठी पत्ता :	३रा मजला, सत्यगिरी अपार्टमेंट, ७७, विजया नगर कॉलनी, २१४७ सदाशिव पेठ, पुणे - ४११०३०
	ई-मेल :	milind.kasodekar@kmdscs.com
	दूरध्वनी क्रमांक :	९८२२३९४३८०
	नोंदणी क्रमांक :	IBBI/PA-002/IP-N00116/2017-18/10285
८	दावे दाखल करण्याची अंतिम तारीख	१६/०३/२०२४

याद्वारे सुचना देण्यात येते की, इसीओएफ स्कॉलैस्टिक प्रायव्हेट लिमिटेड यांनी ऐच्छिक निरवानिरवी १५/०२/२०२४ रोजी सुरु केलेली आहे. इसीओएफ स्कॉलैस्टिक प्रायव्हेट लिमिटेडच्या भागधारकांना/दावेदारांना कळविण्यात येते की त्यांचे दावे १६/०३/२०२४ पूर्वी वा पर्यंत वर क्र. ७ मध्ये संपर्कासाठी दिलेल्या पत्त्यावर निवारकाकडे पाठवावेत. आर्थिक दावेदारांनी त्यांच्या दाव्यासंबंधीचे पुरावे फक्त इलेक्ट्रॉनिक प्रणालीद्वारे पाठवावेत. अन्य सर्व दावेदारांनी त्यांचे दावे व्यक्तिशः, पोस्टाने वा इलेक्ट्रॉनिक प्रणालीद्वारे पाठवावेत. अर्जाची प्रत तुम्ही www.ibbi.gov.in या संकेतस्थळावरून डाउनलोड करून मिळवू शकता आणि नादारी व दिवाळखोरी बोर्ड (ऐच्छिक निरवानिरवी प्रक्रिया) नियम २०१७ येथून मिळवू शकता.

खोट्या व दिशाभूल करणाऱ्या दाव्यांसाठी दंड आकारण्यात येईल.

सही / -
मिलिंद कासोदेकर
निवारक

दिनांक - १९/०२/२०२४
ठिकाण - पुणे

IBBI/PA-002/IP-N00116/2017-18/10285

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ECOF SCHOLASTIC PRIVATE LIMITED

1. NAME OF CORPORATE PERSON	ECOF SCHOLASTIC PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	01/02/2005
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES - PUNE
4. CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U74999PN2005PT0020228
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	296 STATION ROAD, BARAMATI, MAHARASHTRA, INDIA, 413102
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	15/02/2024
7. NAME, ADDRESS, EMAIL ADDRESS, CONTACT NUMBER AND REGISTRATION NUMBER OF THE LIQUIDATOR	MR. MILIND KASODEKAR KINDS & ASSOCIATES, COMPANY SECRETARIES 3RD FLOOR, SATYAGRI APARTMENTS 77, VIJAYNAGAR COLONY, 1147, SADASHIV PETH, PUNE-411003 milind.kasodekar@kinds.com 9822239438 INDIA/PA/-002IP-IND1162017-18/10285
8. LAST DATE FOR SUBMISSION OF CLAIM	16/03/2024

Notice is hereby given that The **ECOF SCHOLASTIC PRIVATE LIMITED** has commenced voluntary liquidation on 15/02/2024.

The stakeholders of **ECOF SCHOLASTIC PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 16/03/2024 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

In order to get a copy of the form, you may download the same from the website www.ibbi.gov.in and Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017.

Submission of false or misleading proofs of claim shall attract penalties.

MILIND KASODEKAR
Liquidator
IBBI/PA/-002IP-IND1162017-18/10285

HB STOCKHOLDINGS LIMITED
CIN: L65929HR1995PLC033936
Registered Office: Plot No. 31, Echelon Institutional Area, Sector 32, Gurugram-122001, Haryana
Ph.: 0124-4675500, Fax No.: 0124-4370985
E-mail: corporate@hbstockholdings.com, Website: www.hbstockholdings.com

NOTICE OF THE EXTRAORDINARY GENERAL MEETING

Dear Members,

Notice is hereby given that an Extraordinary General Meeting (EGM) of the Members of **HB Stockholdings Limited** ("the Company") will be held on **Monday, 11th March, 2024** at **03:00 PM** through Video Conferencing (VC) / Other Audio Visual Means (OAVM) facility without the physical presence of the members at a common venue to transact the business as set out in the Notice of EGM in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with Circular No. 14/2020 dated 08th April, 2020, Circular No. 17/2020 dated 13th April, 2020, Circular No. 22/2020 dated 15th June, 2020, Circular No. 33/2020 dated 28th September, 2020, Circular No. 39/2020 dated 31st December, 2020, Circular No. 10/2021 dated 23rd June, 2021, Circular No. 20/2021 dated 08th December, 2021, Circular No. 03/2022 dated 05th May, 2022, Circular No. 11/2022 dated 28th December, 2022 and Circular No. 09/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs and other applicable Circulars issued by the Securities and Exchange Board of India (SEBI) (hereinafter collectively referred to as "the Circulars").

Since the meeting will be held through VC/OAVM, facility for appointment of proxy will not be available for the EGM.

The Notice of EGM have been sent electronically to all the members, whose email address are registered / available with the Company / Depository Participants (DP) as on **Thursday, 15th February, 2024**.

Pursuant to Section 108 of the Act, Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of the SEBI Listing Regulations and aforesaid Circulars, the Members are provided with the facility to attend EGM through Video Conferencing (VC) / Other Audio Visual Means (OAVM), to cast their vote electronically through the Remote e-voting before the EGM and through e-voting during the EGM, through the Authorised Agency, **National Securities Depository Limited (NSDL)**.

Detailed process and manner of Remote e-voting / e-voting during the EGM and instructions for participation at the EGM through VC/OAVM are provided in the Notice of EGM.

Members who have not registered their e-mail address with the Company / Depository Participant(s), please follow the below instructions to register the same as per instructions given below for obtaining login details for e-voting:

Physical Holding

Members are requested to register/update their e-mail addresses by sending a request letter to the Company's Registrar and Share Transfer Agent (RTA), **RCMC Share Registry Private Limited** through an e-mail at investor.hb@rcmcshel.com, mentioning Folio No., Name of Shareholder along with scanned copy of the Share Certificate (front and back), self-attested scanned copy of the PAN Card and any one of the following documents viz., Aadhaar Card, Driving License, Voter Card, Passport or Utility bill in support of the address proof of the Member as registered with the Company for the purpose of obtaining e-voter ID & Password, Notice of EGM.

Demat Holding

Please update e-mail address / Bank Account Details with your Depository Participant(s) (DPs).

All the members are hereby informed that:

- The Special Business as set out in the Notice of EGM will be transacted through voting by electronic means.
- The Remote e-voting shall commence on **Friday, 08th March, 2024 at 09:00 A.M.**
- The Remote e-voting shall end on **Sunday, 10th March, 2024 at 05:00 P.M.** Thereafter, the facility of Remote e-voting shall be disabled by NSDL.
- The e-voting rights of the Members shall be in proportion to the paid-up value of their Shares in the Equity Share Capital of the Company. Members of the Company holding Shares either in physical form or in dematerialized form, as on the **cut-off date i.e. Monday, 04th March, 2024**, may cast their vote by Remote e-voting before EGM e-voting at EGM.

any person who acquires Shares of the Company and becomes member of the Company after sending of the Notice and holding Shares as on the **cut-off date i.e. Monday, 04th March, 2024** may follow the login process mentioned in the notice.

Members may further note that:

- Once the vote on a resolution is casted by the Member, the Member shall not be allowed to change it subsequently.
- Members who have casted their vote through Remote e-voting prior to the EGM may also attend the EGM through VC/OAVM but shall not be entitled to cast their vote again at the meeting.
- Person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of Remote e-voting, participate in the EGM through VC/OAVM as well as e-voting at the EGM.
- The Notice of EGM is available on the website of the Company at www.hbstockholdings.com, website of the Stock Exchange (i.e. BSE Limited) at www.bseindia.com and website of NSDL at www.evoting.nsdl.com and website of NSDL at www.evoting.nsdl.com.
- In case of any grievance connected with the facility for voting by electronic means, Members can directly contact **M. Pallavi Mishra, Senior Manager - NSDL**, e-mail id: evoting@nsdl.co.in or call on Toll Free No.: 1800 1020 990. Members may also write to the Company Secretary at the e-mail id: corporate@hbstockholdings.com

For HB Stockholdings Limited
Sd/-
REEMA MIGLANI
(Company Secretary)
M. No.: ACS-45762

Date: 17th February, 2024
Place: Gurugram

(Form No. INC 26)
FOR THE ATTENTION OF THE STAKEHOLDERS OF CUMBERLAND BIOTHERAPUTICS PRIVATE LIMITED
(Pursuant to Rule 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

BEFORE THE REGIONAL DIRECTOR, SOUTH EAST REGION, HYDERABAD IN THE MATTER OF THE COMPANIES ACT, 2013, SECTION 13(4) OF THE COMPANIES ACT, 2013 AND RULE 30(5) OF THE COMPANIES (INCORPORATION) RULES, 2014

IN THE MATTER OF CUMBERLAND BIOTHERAPUTICS PRIVATE LIMITED HAVING ITS REGISTERED OFFICE AT NO.8845869, HD18 WE WORK LATITUDE 9TH FLOOR RMZ LATITUDE COMMERCIAL, BELTARY ROAD, HEBBAL, BANGALURU-560024, KARNATAKA, ... PETITIONER

Notice is hereby given to the General Public that the Company, **CUMBERLAND BIOTHERAPUTICS PRIVATE LIMITED** (the "Company") will be held on **Monday, 11th March, 2024** at **12:00 Noon** through Video Conferencing (VC) / Other Audio Visual Means (OAVM) facility without the physical presence of the members at a common venue to transact the business as set out in the Notice of EGM in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with Circular No. 14/2020 dated 08th April, 2020, Circular No. 17/2020 dated 13th April, 2020, Circular No. 22/2020 dated 15th June, 2020, Circular No. 33/2020 dated 28th September, 2020, Circular No. 39/2020 dated 31st December, 2020, Circular No. 10/2021 dated 23rd June, 2021, Circular No. 20/2021 dated 08th December, 2021, Circular No. 03/2022 dated 05th May, 2022, Circular No. 11/2022 dated 28th December, 2022 and Circular No. 09/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs and other applicable Circulars issued by the Securities and Exchange Board of India (SEBI) (hereinafter collectively referred to as "the Circulars").

Since the meeting will be held through VC/OAVM, facility for appointment of proxy will not be available for the EGM.

The Notice of EGM have been sent electronically to all the members, whose email address are registered / available with the Company / Depository Participants (DP) as on **Thursday, 15th February, 2024**.

Pursuant to Section 108 of the Act, Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of the SEBI Listing Regulations and aforesaid Circulars, the Members are provided with the facility to attend EGM through Video Conferencing (VC) / Other Audio Visual Means (OAVM), to cast their vote electronically through the Remote e-voting before the EGM and through e-voting during the EGM, through the Authorised Agency, **National Securities Depository Limited (NSDL)**.

Detailed process and manner of Remote e-voting / e-voting during the EGM and instructions for participation at the EGM through VC/OAVM are provided in the Notice of EGM.

Members who have not registered their e-mail address with the Company / Depository Participant(s), please follow the below instructions to register the same as per instructions given below for obtaining login details for e-voting:

Physical Holding

Members are requested to register/update their e-mail addresses by sending a request letter to the Company's Registrar and Share Transfer Agent (RTA), **RCMC Share Registry Private Limited** through an e-mail at investor.hb@rcmcshel.com, mentioning Folio No., Name of Shareholder along with scanned copy of the Share Certificate (front and back), self-attested scanned copy of the PAN Card and any one of the following documents viz., Aadhaar Card, Driving License, Voter Card, Passport or Utility bill in support of the address proof of the Member as registered with the Company for the purpose of obtaining e-voter ID & Password, Notice of EGM.

Demat Holding

Please update e-mail address / Bank Account Details with your Depository Participant(s) (DPs).

All the members are hereby informed that:

- The Special Business as set out in the Notice of EGM will be transacted through voting by electronic means.
- The Remote e-voting shall commence on **Friday, 08th March, 2024 at 09:00 A.M.**
- The Remote e-voting shall end on **Sunday, 10th March, 2024 at 05:00 P.M.** Thereafter, the facility of Remote e-voting shall be disabled by NSDL.
- The e-voting rights of the Members shall be in proportion to the paid-up value of their Shares in the Equity Share Capital of the Company. Members of the Company holding Shares either in physical form or in dematerialized form, as on the **cut-off date i.e. Monday, 04th March, 2024**, may cast their vote by Remote e-voting before EGM e-voting at EGM.

any person who acquires Shares of the Company and becomes member of the Company after sending of the Notice and holding Shares as on the **cut-off date i.e. Monday, 04th March, 2024** may follow the login process mentioned in the notice.

Members may further note that:

- Once the vote on a resolution is casted by the Member, the Member shall not be allowed to change it subsequently.
- Members who have casted their vote through Remote e-voting prior to the EGM may also attend the EGM through VC/OAVM but shall not be entitled to cast their vote again at the meeting.
- Person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of Remote e-voting, participate in the EGM through VC/OAVM as well as e-voting at the EGM.
- The Notice of EGM is available on the website of the Company at www.hbstockholdings.com, website of the Stock Exchange (i.e. BSE Limited) at www.bseindia.com and website of NSDL at www.evoting.nsdl.com and website of NSDL at www.evoting.nsdl.com.
- In case of any grievance connected with the facility for voting by electronic means, Members can directly contact **M. Pallavi Mishra, Senior Manager - NSDL**, e-mail id: evoting@nsdl.co.in or call on Toll Free No.: 1800 1020 990. Members may also write to the Company Secretary at the e-mail id: corporate@hbstockholdings.com

For Educomp Solutions Limited
Sd/-
MAHENDER KHANDELWAL
(Company Secretary)
M. No.: ACS-45762

Date: 17th February, 2024
Place: Gurugram

HB ESTATE DEVELOPERS LIMITED
CIN: L9999HR1994PLC034146
Registered Office: Plot No. 31, Echelon Institutional Area, Sector 32, Gurugram-122001, Haryana
Ph.: 0124-4675500, Fax No.: 0124-4370985
E-mail: corporate@hbestate.com, Website: www.hbestate.com

NOTICE OF THE EXTRAORDINARY GENERAL MEETING

Dear Members,

Notice is hereby given that an Extraordinary General Meeting (EGM) of the Members of **HB Estate Developers Limited** ("the Company") will be held on **Monday, 11th March, 2024** at **12:00 Noon** through Video Conferencing (VC) / Other Audio Visual Means (OAVM) facility without the physical presence of the members at a common venue to transact the business as set out in the Notice of EGM in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with Circular No. 14/2020 dated 08th April, 2020, Circular No. 17/2020 dated 13th April, 2020, Circular No. 22/2020 dated 15th June, 2020, Circular No. 33/2020 dated 28th September, 2020, Circular No. 39/2020 dated 31st December, 2020, Circular No. 10/2021 dated 23rd June, 2021, Circular No. 20/2021 dated 08th December, 2021, Circular No. 03/2022 dated 05th May, 2022, Circular No. 11/2022 dated 28th December, 2022 and Circular No. 09/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs and other applicable Circulars issued by the Securities and Exchange Board of India (SEBI) (hereinafter collectively referred to as "the Circulars").

Since the meeting will be held through VC/OAVM, facility for appointment of proxy will not be available for the EGM.

The Notice of EGM have been sent electronically to all the members, whose email address are registered / available with the Company / Depository Participants (DP) as on **Thursday, 15th February, 2024**.

Pursuant to Section 108 of the Act, Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of the SEBI Listing Regulations and aforesaid Circulars, the Members are provided with the facility to attend EGM through Video Conferencing (VC) / Other Audio Visual Means (OAVM), to cast their vote electronically through the Remote e-voting before the EGM and through e-voting during the EGM, through the Authorised Agency, **National Securities Depository Limited (NSDL)**.

Detailed process and manner of Remote e-voting / e-voting during the EGM and instructions for participation at the EGM through VC/OAVM are provided in the Notice of EGM.

Members who have not registered their e-mail address with the Company / Depository Participant(s), please follow the below instructions to register the same as per instructions given below for obtaining login details for e-voting:

Physical Holding

Members are requested to register/update their e-mail addresses by sending a request letter to the Company's Registrar and Share Transfer Agent (RTA), **RCMC Share Registry Private Limited** through an e-mail at investor.hb@rcmcshel.com, mentioning Folio No., Name of Shareholder along with scanned copy of the Share Certificate (front and back), self-attested scanned copy of the PAN Card and any one of the following documents viz., Aadhaar Card, Driving License, Voter Card, Passport or Utility bill in support of the address proof of the Member as registered with the Company for the purpose of obtaining e-voter ID & Password, Notice of EGM.

Demat Holding

Please update e-mail address / Bank Account Details with your Depository Participant(s) (DPs).

All the members are hereby informed that:

- The Special Business as set out in the Notice of EGM will be transacted through voting by electronic means.
- The Remote e-voting shall commence on **Friday, 08th March, 2024 at 09:00 A.M.**
- The Remote e-voting shall end on **Sunday, 10th March, 2024 at 05:00 P.M.** Thereafter, the facility of Remote e-voting shall be disabled by NSDL.
- The e-voting rights of the Members shall be in proportion to the paid-up value of their Shares in the Equity Share Capital of the Company. Members of the Company holding Shares either in physical form or in dematerialized form, as on the **cut-off date i.e. Monday, 04th March, 2024**, may cast their vote by Remote e-voting before EGM e-voting at EGM.

any person who acquires Shares of the Company and becomes member of the Company after sending of the Notice and holding Shares as on the **cut-off date i.e. Monday, 04th March, 2024** may follow the login process mentioned in the notice.

Members may further note that:

- Once the vote on a resolution is casted by the Member, the Member shall not be allowed to change it subsequently.
- Members who have casted their vote through Remote e-voting prior to the EGM may also attend the EGM through VC/OAVM but shall not be entitled to cast their vote again at the meeting.
- Person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of Remote e-voting, participate in the EGM through VC/OAVM as well as e-voting at the EGM.
- The Notice of EGM is available on the website of the Company at www.hbestate.com, website of the Stock Exchange (i.e. BSE Limited) at www.bseindia.com and website of NSDL at www.evoting.nsdl.com and website of NSDL at www.evoting.nsdl.com.
- In case of any grievance connected with the facility for voting by electronic means, Members can directly contact **M. Pallavi Mishra, Senior Manager - NSDL**, e-mail id: evoting@nsdl.co.in or call on Toll Free No.: 1800 1020 990. Members may also write to the Company Secretary at the e-mail id: corporate@hbestate.com

For HB Estate Developers Limited
Sd/-
RADHIKA KHURANA
(Company Secretary)
M. No.: ACS-45762

Date: 17th February, 2024
Place: Gurugram

PANCHGANGA BANK
Head Office: T-PScheme No-3, Plot No. 16, Pralithanagar, Kolhapur. Ph. (0231) 2693517, 2691329

POSSESSION CUM COOLING PERIOD NOTICE

Whereas the undersigned being the Authorised Officer Shree Panchangana Nagar Sahakari Bank Ltd. Kolhapur under Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (Said Act) & in exercise of Powers, conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (Said Rules) issued Notices on 19/05/2023 as per the dates mentioned below under Section 13 (2) of the Said Act calling upon the concerned borrowers, as per details given below, to repay the amount mentioned in the respective Notice 60 days from the date of respective notice. The Concerned Borrower & Co-Borrower/Property Holders in particular and the public in general are hereby cautioned not to deal with the concerned property and any dealing with the said property will be subject to the charge of Shree Panchangana Nagar Sahakari Bank Ltd. Kolhapur for amounts mentioned below.

Sr. Name of the Borrower/Co-Borrower	Outstanding Amount (Rs) as on date	Date of Possession	Type of Possession
1. M/s. Hudali and Sons Auto Engineering Pvt. Ltd. Through its Director 1) Mr. Toulk Sayeed Hudali (Borrower) R/o. Plot No. 17/18, Near SCC Board Rajendra Nagar, Kolhapur. 2) Mr. Sayeedahmad Mirasro Hudali (Borrower) R/o. Plot No. 17/18, Near SCC Board Rajendra Nagar, Kolhapur. 3) Mr. Faruk Sayeed Hudali (Borrower) R/o. Plot No. 17/18, Near SCC Board Rajendra Nagar, Kolhapur. 1) Mr. Toulk Sayeed Hudali (Co-Borrower) R/o. Plot No. 17/18, Near SCC Board Rajendra Nagar, Kolhapur. 2) Mr. Sayeedahmad Mirasro Hudali (Co-Borrower) R/o. Plot No. 17/18, Near SCC Board Rajendra Nagar, Kolhapur. 3) Mr. Faruk Sayeed Hudali (Co-Borrower) R/o. Plot No. 17/18, Near SCC Board Rajendra Nagar, Kolhapur. Loan account No. 000500341000013	Rs.25,73,737/- As on 30/04/2023 plus incidental expenses, charges cost etc. on 30/04/2023 to be incurred	14/02/2024	Symbolic

Description of Immovable Secured Assets: - All that part and parcel of Division and District Kolhapur Sub-Division and Taluqa Hatkananagale within the jurisdiction of Sub Registrar Hatkananagale MIDC Shiroli, Mouje Shiroli (Pulachi), Tal. Hatkananagale, Dist. Kolhapur lease acquired property by the Borrowers in possession of Borrower Plot No. E-54 area 1000 Sq.mtr. open plot upon that, constructed property.

Bounded As: On the East by Plot No. E-53, On the West by Plot No. E-55, On the North by - MIDC Road, On the North by Plot No. E-45

Notice is hereby given to you all under Rule 8(6) that pursuant to the Demand Notices issued by the undersigned as the Authorised Officer Shree Panchangana Nagar Sahakari Bank Ltd. Kolhapur under Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, the undersigned has taken Symbolic possession of the Secured Assets as per details given above. Copies of the Panchama and Possession Notices can be collected from the undersigned on any working day during working hours.

Further, notice is also hereby given to you all above that the undersigned, as the Authorised Officer Shree Panchangana Nagar Sahakari Bank Ltd. Kolhapur shall now proceed to sell the above Secured Assets by adopting any of the methods mentioned in Rule 8(5) of the above Rules. As such, you all are hereby advised, in your own interests, to obtain/sponsor/give valid offers, in the prescribed manner, for the Secured Assets in question or pay the up-to-date outstanding dues of Shree Panchangana Nagar Sahakari Bank Ltd. Kolhapur further, please take notice that in case you fail or neglect to sponsor/give in the prescribed manner, any valid offer(s) for the Secured Assets in question or pay the outstanding due of the Shree Panchangana Nagar Sahakari Bank Ltd. Kolhapur will proceed to sell the Secured Asset in question at the Reserve Price fixed by the under signed as the Authorised Officer, as provided under the above Act/Rules, without any further intimation/Notice to you.

Authorized Officer
Shree Panchangana Nagar Sahakari Bank Ltd.,
Kolhapur
Place: - Kolhapur
Date: - 14.02.2024

ICICI Bank
Branch Office: ICICI Bank Limited, DSGM, 870/1-Suma House, Bhandarkar Road, Opp. Hotel Ravira, Maharashtra, Pune-411004.

PUBLIC NOTICE - TENDER CUM AUCTION FOR SALE OF SECURED ASSET

(See proviso to rule 8(6) of the Security Interest (Enforcement) Rules, 2002)

Notice for sale of immovable assets

This E-Auction Sale notice for sale of immovable assets is being issued by ICICI Bank Ltd. (an underlying pool assigned to ICICI Bank by Dewan Housing Finance Ltd.) in relation to the enforcement of security in respect of a housing loan facility granted pursuant to a loan agreement entered into between DHFL and the following borrower(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, is the physical possession of which has been taken by the Authorised Officer of ICICI Bank Ltd. will be sold on "As is what is", "As is what is" and "Whatever there is" as per the brief particulars given hereunder:

Sr. No.	Name of the Borrower(s)/Co-Borrower(s)/Guarantor(s)/Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price	Date and Time of E-Auction	Date & Time of E-Auction Inspection
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Mr. Mohamed Ghouse Hanthabasha Shaikh (Borrower), Mrs. Masheha Begum Mohammed Ghouse (Co-Borrower)	Flat No. 102, 1st Floor, Dreams Rachna Pune-411028 Admeasuring an area of 580 sq.ft. Ls. 90 Sq. Mtrs Built-up Area	Rs. 41,89,594/- as on February 29, 2024	Rs. 20,06,000/- From 2,00,000/- To 11,00,000/-	Rs. February 23, 2024 From 11:00 AM To 11:00 AM	March 19, 2024 From 11:00 AM To 11:00 AM

The online auction will take place on the website of e-auction agency **M/s NexGen Solutions Private Limited** (URL Link-https://disposalhub.com). The Mortgagee's notice is given a last chance to pay the total dues with further interest till **March 18, 2024 before 04:00 PM** failing which, this secured asset will be sold as per schedule.

The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) to **ICICI Bank Limited, DSGM, 870/1-Suma House, Bhandarkar Road, Opp. Hotel Ravira, Maharashtra, Pune-411004**, on or before **March 18, 2024 before 04:00 PM** and thereafter they need to submit their offer through the above mentioned website only on or before **March 18, 2024 before 05:00 PM** along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to upload their offer through the website, then signed copy of tender documents may be submitted at **ICICI Bank Limited, DSGM, 870/1-Suma House, Bhandarkar Road, Opp. Hotel Ravira, Maharashtra, Pune-411004**, on or before **March 18, 2024 before 05:00 PM**. Earnest Money Deposit DD/PO should be from a Nationalised/Scheduled Bank in favour of "ICICI Bank Limited" payable at Pune.

For any further clarifications regarding the sale, terms and conditions of the E-auction or submission of tenders, kindly contact **ICICI Bank Limited on 7304905179/7304911774/9004441677**. Please note that Marketing agency is **M/s NexGen Solutions Private Limited, 2. Augoe Assets Management Private Limited, 3. Novel Asset Services Pvt. Ltd., 4. Mateet Nat Pvt. Ltd.**, have also been engaged for facilitating the sale of this property.

The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit www.icicibank.com/n4ps
Date: February 19, 2024
Place: Pune

ICICI Bank
Branch Office: ICICI Bank Limited, DSGM, 870/1-Suma House, Bhandarkar Road, Opp. Hotel Ravira, Maharashtra, Pune-411004.

PUBLIC NOTICE-TENDER CUM AUCTION FOR SALE OF SECURED ASSET

(See proviso to rule 8(6) of the Security Interest (Enforcement) Rules, 2002)

Notice for sale of immovable assets

This E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, is the physical possession of which has been taken by the Authorised Officer of ICICI Bank Ltd. will be sold on "As is what is", "As is what is" and "Whatever there is" as per the brief particulars given hereunder:

Sr. No.	Name of the Borrower(s)/Co-Borrower(s)/Guarantor(s)/Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price	Date and Time of E-Auction	Date & Time of E-Auction Inspection
---------	--	---	--------------------	---------------	----------------------------	-------------------------------------

12.5.2	Shareholders holding physical shares to dematerialize their physical shares. If however, only a portion of the physical shares held by an Eligible Shareholder is accepted in the Buyback, then the Company is authorised to split the share certificate and issue a Letter of Confirmation ("LOC") in accordance with SEBI Circular No. SEBI/HO/MIRSD/MIRSD_RTAMB/P/ CIR/2022/8 dated January 25, 2022 with respect to the new consolidated share certificate for the unaccepted Equity Shares tendered in the Buyback. The LOC shall be dispatched to the address registered with the Registrar and Transfer Agent ("RTA"). The RTA shall retain the original share certificate and deface the certificate with a stamp "Letter of Confirmation Issued" on the face/ reverse of the certificate to the extent of the excess physical shares. The LOC shall be valid for a period of 120 (One Hundred and Twenty) days from the date of its issuance, within which the equity shareholder shall be required to make a request to their depository participant for dematerializing the physical Equity Shares. In case the equity shareholder fails to submit the demat request within the aforementioned period, the RTA shall credit the physical Equity Shares to a separate demat account of the Company opened for the said purpose.
12.6	The Equity Shares bought back in dematerialized form would be transferred directly to the escrow account of the Company ("Company Demat Escrow Account") provided it is indicated by the Company Broker or it will be transferred by the Company Broker to the Company Demat Escrow Account on receipt of the Equity Shares from the clearing and settlement mechanism of the Stock Exchanges.
12.7	The Seller Member would issue contract note for the Equity Shares accepted under the Buyback. The Company Broker would also issue a contract note to the Company for the Equity Shares accepted under the Buyback.
12.8	Eligible Shareholders who intend to participate in the Buyback should consult their respective Seller Member for payment to them of any cost, charges and expenses (including brokerage) that may be levied by the Seller Member upon the selling Eligible Shareholders placing the order to sell the shares on behalf of the shareholders. The Buyback consideration received by the selling Eligible Shareholders, in respect of accepted Equity Shares, could be net of such costs, charges and expenses (including brokerage) and the Manager to the Buyback and the Company accepts no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the selling Eligible Shareholders.
12.9	The Equity Shares lying to the credit of the Company Demat Escrow Account and the Equity Shares bought back and accepted in physical form will be extinguished in the manner and following the procedure prescribed in the Buyback Regulations.
13.	Compliance officer The Company has designated the following as the Compliance Officer for the Buyback:

Rajiv Gandhi Membership No.: A11263 Company Secretary and Compliance Officer Bajaj Auto Limited Complex, Mumbai - Pune Road, Akurdi, Pune - 411005 Tel: 020 - 66104486 E-mail: rgandhi@bajajauto.co.in; Website: www.bajajauto.com	15. Manager to the Buyback JM FINANCIAL JM Financial Limited 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400 025, Maharashtra, India Tel: +91 22 6630 3030, +91 22 6630 3262 Fax: +91 22 6630 3330 Contact Person: Prachee Dhuri E-mail: bal.buyback2024@jmfli.com; Website: www.jmfli.com SEBI Registration Number: INM000010361 CIN: L67120MH1986PLC038784
Registrar to the Offer KFINTECH KFin Technologies Limited (Formerly known as KFin Technologies Private Limited) Selenium Tower B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally Hyderabad, Rangareddi - 500 032, Telangana, India Telephone:- +91 40 6716 2222/18003094001 E-mail: bajajauto.buyback@kfintech.com Investor Grievance E-mail: einward.ris@kfintech.com Website: www.kfintech.com Contact Person: M. Murali Krishna SEBI Registration Number: INR0000000221 CIN: U72004TG2017PTC117649	16. Directors' Responsibility As per Regulation 24(i)(a) of the Buyback Regulations, the Board accepts full and final responsibility for the information contained in this Public Announcement and confirms that this Public Announcement contains true, factual and material information and does not contain any misleading information.
For and behalf of the Board of Directors of Bajaj Auto Limited	
Sd/- Rajiv Bajaj Managing Director and Chief Executive Officer DIN: 00018262	Sd/- Mr. Rakesh Sharma Executive Director DIN: 08262670
Sd/- Rajiv Gandhi Company Secretary and Compliance Officer Membership Number: A11263	
Date: February 16, 2024 Place: Pune	

In case of any queries, Eligible Shareholders may also contact the Registrar to the Buyback, on all working days, from Monday to Friday between 11:00 am (IST) to 5:00 pm (IST), at the above-mentioned address.

चोलामंडलम इन्व्हेस्टमेन्ट अँड फायनान्स कंपनी लिमिटेड
कार्पोरेट कार्यालय: चोला क्रिस्ट, सी-54 आणि 55, सुपर बी-4, थिरु वि का इंडस्ट्रियल इस्टेट, गुंडी चेन्नई-600032
शाखांचा पत्ता: ड्राउन टाउन सेंटर, 8 वा मजला, सीटीएस नं. 8-13/1/2, ए-बिल्डिंग, झीटीसी कॉन्डोमिनियम, दीनानाथ मोंशेकर हॉस्पिटल रोड, एड्डवण, पुणे-411004.

[नियम 8(1)] ताबा सूचना (अचल मालमत्तेसाठी)

ज्याअर्थी, निम्मन्वाक्षरीकार हे मे. चोलामंडलम इन्व्हेस्टमेन्ट अँड फायनान्स कंपनी लिमिटेड चे प्राधिकृत अधिकारी असून त्यांनी सिस्कुयुरिटी इंटरेस्ट (एफएमओसीएन) अँड एफएमओसीएन अँड एफएमओसीएन अँड सिस्कुयुरिटी इंटरेस्ट अँड, 2002 अंतर्गत आणि सिस्कुयुरिटी इंटरेस्ट (एफएमओसीएन) रकम, 2002 चा नियम 3 सह वाचण्यात आलेल्या अंतिम सुचना पाठवल्या ज्यांचे त्या-त्या कर्जाद्वारे कर्णयात आलेल्या अधिकारांचा वापर करित दि. 19/06/2023 रोजी एक मागणी सूचना पाठवली ज्यात कर्जदार: 1. **परेश अनिलकुमार भंडारी (अर्जदार)**, फ्लॅट क्र. ए-1103, विंग-ए, बिल्डिंग-ए, 11वा मजला, महावीर रॅसिडेन्सी, कोढवा बुद्रुक, कोढवा, हवेली, पुणे, महाराष्ट्र-411048. 2. **चूपाली परेश भंडारी (सह-अर्जदार)**, फ्लॅट क्र. ए-1103, विंग-ए, बिल्डिंग-ए, 11 वा मजला, महावीर रॅसिडेन्सी, कोढवा बुद्रुक, कोढवा, हवेली, पुणे, महाराष्ट्र-411048. 3. **अनिता अनिलकुमार भंडारी (सह-अर्जदार)**, फ्लॅट क्र. ए-1103, विंग-ए, बिल्डिंग-ए, 11 वा मजला, महावीर रॅसिडेन्सी, कोढवा बुद्रुक, कोढवा, हवेली, पुणे, महाराष्ट्र-411048. 4. **नायय कृष्णशंकर (सह-अर्जदार)**, 630, दुकान क्रमांक 2, भाग्य लक्ष्मी अपार्टमेंट, सदाशिव पेठ, लक्ष्मी रोड, हवेली, पुणे, महाराष्ट्र-411030 यांना सूचित नमूद केलेल्या रु. 44,86,510/- (रुपये चव्वेचाळीस लाख शहाऐंशी हजार पाचशे दहा फक्त) दि. 07-06-2023 रोजी नुसार सोबत त्यावरील व्याजाचा सूचना प्राप्त होण्याच्या दिनांकापासून 60 दिवसांचे आत भरणा करण्याचे आवाहन करण्यात आले होते.

कर्जदार सदर रकमेची परतफेड करण्यात असमर्थ ठरल्याने कर्जदार व सर्वसामान्य जनतेस सूचित करण्यात येते की माननीय मुख्य न्यायदंडाधिकारी, पुणे, यांच्या दि. 20.12.2023 रोजीच्या Cri. M. A. No. 3201/2023 मधील पाठित केलेल्या आदेशानुसार निम्मन्वाक्षरीकारांनी दि. 16/02/2024 रोजी मालमत्तेच्या प्रत्यक्ष ताबा घेतलेला आहे.

सदर अनामत मत्ता सोडवून घेण्यासाठी उपलब्ध असलेल्या वेळेच्या संदर्भात कर्जदारांचे लक्ष सदर अधिनियमातील अनुच्छेद 13 मधील उप-विभाग 8 कडे वेधण्यात येते. कर्जदार व सर्वसामान्य जनतेस याद्वारे सावधगिरीची सूचना देण्यात येते की त्यांनी सदर मालमत्तेच्या संदर्भात कोणताही व्यवहार करू नये आणि असा कोणताही व्यवहार केल्यास तो मे. चोलामंडलम इन्व्हेस्टमेन्ट अँड फायनान्स कंपनी लिमिटेड यांच्या रु. 44,86,510/- (रुपये चव्वेचाळीस लाख शहाऐंशी हजार पाचशे दहा फक्त) दि. 07-06-2023 रोजी नुसार आणि त्यावरील व्याजाचा बाधगीन असेल.

कर्ज खात्याचे तपशील	
कर्ज आयडी:	07/06/2023 रोजी नुसार थकबाकी (रु. मध्ये)
HE02PHE00000005430	473064.00
XOHEPHE00003498275	4013446.00

अचल मालमत्तेचे वर्णन:

फ्लॅट क्र. ए-1103, विंग-ए, बिल्डिंग-ए, 11वा मजला, महावीर रॅसिडेन्सी म्हणून ओळखल्या जाणाऱ्या इमारतीमध्ये, कार्पोरेट क्षेत्र मोनोप्राप 750 चौ.फूट. म्हणजे 69.68 चौ.मीटर, सोबत सल्लम टेरेसचे क्षेत्रफळ मोनोप्राप 170 चौ.फूट. म्हणजे 15.79 चौ.मीटर, पार्किंग जागेचे क्षेत्रफळ 10.22 चौ.मीटर, कोढवा बुद्रुक, कोढवा खु, हवेली, पुणे, महाराष्ट्र-411048 येथे स्थित.

दिनांक	18.02.2024
ठिकाण	पुणे, महाराष्ट्र

(स्वा/-) प्राधिकृत अधिकारी,
मे. चोलामंडलम इन्व्हेस्टमेन्ट अँड फायनान्स कंपनी लिमिटेड

रिलायन्स असेट रिकन्स्ट्रक्शन कंपनी लि.
कार्पोरेट कार्यालय: आर-टेक प्लॉट अक्कल्या मजला, उत्तर बाजू, वेस्टर्न एक्सप्रेस हायवेसमोर, गोरगाव (पूर्व), मुंबई 400063.

अनामत मत्तांच्या ई-लिलाव विक्रीसाठी जाहीर सूचना

रिलायन्स असेट रिकन्स्ट्रक्शन कंपनी लिमिटेड (आरएआरसी) हे "आरएआरसी 048 (आरसीएएएल) ट्रस्ट" चे विश्वस्त असून रिलायन्स कमर्शियल फायनान्स लि. यांचेवह दि. 28.03.2018 रोजी करण्यात आलेल्या अधिभूतलानंतर करण-येचे खाली नमूद कर्जदारांचे सुसूचित धनको आणि अधिभूतलानेकी आहेत.

सिस्कुयुरिटीयुटिलिटी अँड रिकन्स्ट्रक्शन ऑफ फायनॅन्शियल असेट्स अँड एफएमओसीएन अँड सिस्कुयुरिटी इंटरेस्ट अँड, 2002 आणि सिस्कुयुरिटी इंटरेस्ट (एफएमओसीएन) रकम, 2002 अंतर्गत बहाल करण्यात आलेल्या अधिकारांचा वापर करित निम्मन्वाक्षरीकार सर्व लोकांना सूचित करत आहेत की खाली नमूद मालमत्तेची थकबाकीच्या वसुलीसाठी "ऑनलाईन ई-लिलाव" द्वारे विक्री करण्यात येईल. सदर मालमत्तेची खाली नमूद करण्यात आलेल्या इतर अटींशिवाय "जशी आहे जेथे आहे", "जशी आहे जेथे आहे", "जेथे जे काही आहे" आणि "उपाय नाव" तत्वावर विक्री करण्यात येईल.

कर्जदार/जामीनदाराचे नाव	12.02.2024 रोजी	ताबा दिनांक
1. श्री मदन अण्णासाहेब मिरजकर , कृष्ण कुंज प्लॉट क्र. 1, सी एस क्र. 2079/26/1, कामगार हा. सो., टाकळ, रायगडामुर्गे, कोल्हापूर, महाराष्ट्र - 416008.	7,60,49,331.58/- (रुपये सात कोटी सात लाख चौपचाशिस हजार पचास एकशे आणि अठराव्या पैसे फक्त)	12.05.2022
तसेच येथे: जना. क्र. 204, सी. क्र. 255 बी/1ए, मातोश्री प्लाझा, वीसस कॉरॅर, कोल्हापूर, महाराष्ट्र - 416001.		
तसेच येथे: जना. क्र. 71, एआरडीसी, गोकुळ, शिराम, महाराष्ट्र, कोल्हापूर - 416234.		
तसेच येथे: डॉ. प्रकाश भुवनेश्वर मेहता, सी एस 2100-सी. 23, नागपूर नगर सीएसएस, महाडिक वसाहत, कोल्हापूर, महाराष्ट्र 416008. 2. श्रीमती अक्कामा कमलश्री एम. मिरजकर, 374/2, ई-वॉई, कळवंत तावा अपार्टमेंट, पहिला मजला, एस डी कॉलनी, महाराष्ट्र, कोल्हापूर - 416008.		

मालमत्तेचे वर्णन	आरक्षित किंमत	बयाणा रकम
मालमत्ता लॉट-1: श्रीमती अक्कामा उर्फ कमलश्री एम मिरजकर यांचे मालकीची कृष्णकुंज ही निवासी मालमत्ता, सी.एस.क्र. 2079/26/1, प्लॉट क्र. 1, क्षेत्रफळ सुमारे 270.1 चौ.मी. आणि तेथील बांधकाम, ई. वॉई, कामगार को-ऑप. हाउसिंग सोसायटी, माय्डी कॉलनी, राजाभमुर्गे रोड, कोल्हापूर. ता. कवरी, जि. कोल्हापूर. चतुर्सीमा: पूर्वेस - सी एस क्र. 1182, पश्चिमेस - रस्ता, दक्षिणेस - सी एस क्र. 2019/26/1, उत्तरेस - रस्ता.	रु. 3,00,00,000/- (रुपये तीन कोटी फक्त)	रु. 30,00,000/- (रुपये तीस लाख फक्त)
मालमत्ता लॉट-2: मदन अण्णासाहेब मिरजकर यांचे मालकीच्या मोरकण प्लॉट व तेथील बांधकाम, एम. क्र. 2491, प्लॉट क्र. 17,52.61 र 64, वादगाडी, कामल, तालुका कामल, जि. कोल्हापूर, पिंगा कोड - 416008.	रु. 1,90,00,000/- (रुपये एक कोटी नव्वद लाख फक्त)	रु. 19,00,000/- (रुपये सहा लाख फक्त)

प्लॉटच्या चतुर्सीमा	प्लॉटचे क्षेत्रफळ	क्षेत्रफळ चौ.मी. मध्ये	
प्लॉट क्र. उत्तरेस	दक्षिणेस	पूर्वेस	पश्चिमेस
17	रस्ता	रस्ता	प्लॉट
52	प्लॉट	अंतर्गत रस्ता	रस्ता
61 ते 64	रस्ता	प्लॉट	सिदमली रोड रस्ता
			एकूण
			1804.30

लिलावाच्या तपशील : मालमत्तेची पाहणी -05.03.2024
बोली सारीकरणाचा शेवटचा दिनांक - 19.03.2024
ई-लिलावाचा दिनांक -20.03.2024 रोजी दु. 3.00 ते 4.00 वाजेपर्यंत (प्रत्येकी 5 मिनिटांच्या विस्तारासह)

ई-लिलाव विक्रीच्या अटी व शर्ती :

- सदर मालमत्तेची आरक्षित किमतीपेक्षा कमी रकमेस विक्री करण्यात येणार नाही आणि विक्री ही सुसूचित धनको म्हणून रिलायन्स असेट रिकन्स्ट्रक्शन कंपनी लिमिटेड (आरएआरसी) यांच्या निश्चितीच्या अधीन असेल. सदर मालमत्तेची विक्री ही पूर्णपणे "जशी आहे जेथे आहे" आणि "जशी आहे जे काही आहे" तत्वावर करण्यात येईल. 2. ई-लिलाव आरएआरसी चे मान्यप्राप्त सेवा पुरवठ्यावर न. अर्का ईमेल ट्रायब्युट लिमिटेड यांचे वेबसाईटवर <https://www.Auctionbazaar.com> (अर्का ईमेल ट्रायब्युट लिमिटेड चे वेब पॉर्टल) येथे घेण्यात येईल. ऑनलाईन ई-लिलाव विक्रीच्या सामान्य अटी व शर्तीसह ऑनलाईन ई-लिलाव बोली प्रप्र असेल 3. ई-लिलाव निविदा दर्तावेत वेबसाईटवर www.rarc.com आणि <https://www.Auctionbazaar.com> आणि <https://www.Auctionbazaar.com> यांचे उल्लेख आहे. इच्छुक बोलीदार संशोधित दर्तावेत डाऊनलोड करू शकतात. 3. इच्छुक बोलीदारांकडे वेब ईमेल आवडी असणे आवश्यक आहे कारण ई-लिलाव एजन्सी द्वारे सहभाग आदी व पासवर्ड आदीच्या ईमेलवर कळविण्यात येईल. 4. इच्छुक बोलीदारांनी स्वाक्षिप्त किताबेसह दर्तावेतजॉह (पॅन, आधार कार्ड ई) सह बयाणा रकमेचा भरणा केल्याच्या तपशीलावरह विहित नमुनावरील आपल्या बोली सार करण्यात आला. 5. बयाणा रकमेस असेट रिकन्स्ट्रक्शन कंपनी लिमिटेड (आरएआरसी) चे प्राधिकृत अधिकारी, दुकान क्र. 23 व 24, तळ मजला, अशोका मॉल, बंड गार्डन रोड, होटेल सन एन सँड, पुणे - 411001 यांचेकडे आणि इमेलद्वारे Pravin.Angarake@relianceceda.com आणि vinod.pawaskar@relianceceda.com यांचेकडे सादर करावयात आणि त्यानंतर केवळ त्यांच्या ईमेल आणि वर सहभाग आदी व पासवर्ड कळविण्यात येईल. बोली प्रप्र सादर करण्याचा शेवटचा दिनांक आहे 09.03.2024 रोजी सां. 5 वाजता. कोणत्याही कारणास्तव उशीर प्राप्त होणारे बोली प्रप्र किंवा बयाणा रकम विनाकारे घेण्यात येणार नाही. बयाणा रकमेशिवाय आणि आरक्षित किमतीपेक्षा कमी रकमेच्या बोली ससप्तत फेटळण्यात येतील. 5. बोलीदारांनी भारतीय दिवाळीसह निविदा, 2016 मधील अनुच्छेद 29ए अंतर्गत साधपत्र देणे अनिवार्य आहे. 6. नेटकरीचे व्यवहार आल्याने बोलीदार अपसृत्यी श्राव्यास त्यासाठी आरएआरसी किंवा सेवा पुरवठ्याद्वारे जाबाबदार नसतील. अशी अप्रति परिस्थिती टाळण्यासाठी बोलीदारांनी पसंती पावर बँक-अप ई. सराखी आवश्यक ती व्यवस्था करून ठेवावी. 7. बयाणा रकम ही आरटीजीएस/एनईएफटी फंड ट्रान्सफर द्वारे चालू खाते रु. 57500000169429, बँकेचे नाव: एचडीएफसी बँक, शाखा: फोर्ट, मुंबई, लाभाध्यांचे नाव:आरएआरसी 048(आरसीएएएल) ट्रस्ट, आयएफएससी कोड: HDFC0000060 येथे जमा करावी. 8. बयाणा रकम याची बयाणा रकमेसह घ्याव्यात (आरएआरसी) चे प्राधिकृत अधिकारी, दुकान क्र. 23 व 24, तळ मजला, अशोका मॉल, बंड गार्डन रोड, होटेल सन एन सँड, पुणे - 411001 यांचेकडे आणि इमेलद्वारे Pravin.Angarake@relianceceda.com आणि vinod.pawaskar@relianceceda.com यांचेकडे सादर करावयात आणि त्यानंतर केवळ त्यांच्या ईमेल आणि वर सहभाग आदी व पासवर्ड कळविण्यात येईल. बोली प्रप्र सादर करण्याचा शेवटचा दिनांक आहे 06.03.2024. कोणत्याही कारणास्तव उशीर प्राप्त होणारे बोली प्रप्र किंवा बयाणा रकम विनाकारे घेण्यात येणार नाही. बयाणा रकमेशिवाय आणि आरक्षित किमतीपेक्षा कमी रकमेच्या बोली ससप्तत फेटळण्यात येतील. 9. बयाणा रकमेसह घ्याव्यात (आरएआरसी) चे प्राधिकृत अधिकारी, दुकान क्र. 23 व 24, तळ मजला, अशोका मॉल, बंड गार्डन रोड, होटेल सन एन सँड, पुणे - 411001 यांचेकडे आणि इमेलद्वारे Pravin.Angarake@relianceceda.com आणि vinod.pawaskar@relianceceda.com यांचेकडे सादर करावयात आणि त्यानंतर केवळ त्यांच्या ईमेल आणि वर सहभाग आदी व पासवर्ड कळविण्यात येईल. बोली प्रप्र सादर करण्याचा शेवटचा दिनांक आहे 06.03.2024. कोणत्याही कारणास्तव उशीर प्राप्त होणारे बोली प्रप्र किंवा बयाणा रकम विनाकारे घेण्यात येणार नाही. बयाणा रकमेशिवाय आणि आरक्षित किमतीपेक्षा कमी रकमेच्या बोली ससप्तत फेटळण्यात येतील. 10. बयाणा रकमेसह घ्याव्यात (आरएआरसी) चे प्राधिकृत अधिकारी, दुकान क्र. 23 व 24, तळ मजला, अशोका मॉल, बंड गार्डन रोड, होटेल सन एन सँड, पुणे - 411001 यांचेकडे आणि इमेलद्वारे Pravin.Angarake@relianceceda.com आणि vinod.pawaskar@relianceceda.com यांचेकडे सादर करावयात आणि त्यानंतर केवळ त्यांच्या ईमेल आणि वर सहभाग आदी व पासवर्ड कळविण्यात येईल. बोली प्रप्र सादर करण्याचा शेवटचा दिनांक आहे 06.03.2024. कोणत्याही कारणास्तव उशीर प्राप्त होणारे बोली प्रप्र किंवा बयाणा रकम विनाकारे घेण्यात येणार नाही. बयाणा रकमेशिवाय आणि आरक्षित किमतीपेक्षा कमी रकमेच्या बोली ससप्तत फेटळण्यात येतील. 11. बयाणा रकमेसह घ्याव्यात (आरएआरसी) चे प्राधिकृत अधिकारी, दुकान क्र. 23 व 24, तळ मजला, अशोका मॉल, बंड गार्डन रोड, होटेल सन एन सँड, पुणे - 411001 यांचेकडे आणि इमेलद्वारे Pravin.Angarake@relianceceda.com आणि vinod.pawaskar@relianceceda.com यांचेकडे सादर करावयात आणि त्यानंतर केवळ त्यांच्या ईमेल आणि वर सहभाग आदी व पासवर्ड कळविण्यात येईल. बोली प्रप्र सादर करण्याचा शेवटचा दिनांक आहे 06.03.2024. कोणत्याही कारणास्तव उशीर प्राप्त होणारे बोली प्रप्र किंवा बयाणा रकम विनाकारे घेण्यात येणार नाही. बयाणा रकमेशिवाय आणि आरक्षित किमतीपेक्षा कमी रकमेच्या बोली ससप्तत फेटळण्यात येतील. 12. नेटकरीचे व्यवहार आल्याने बोलीदार अपसृत्यी श्राव्यास त्यासाठी आरएआरसी किंवा सेवा पुरवठ्याद्वारे जाबाबदार नसतील. अशी अप्रति परिस्थिती टाळण्यासाठी बोलीदारांनी पसंती पावर बँक-अप ई. सराखी आवश्यक ती व्यवस्था करून ठेवावी. 13. बयाणा रकम ही आरटीजीएस/एनईएफटी फंड ट्रान्सफर द्वारे चालू खाते रु. 57500000169429, बँकेचे नाव: एचडीएफसी बँक, शाखा: फोर्ट, मुंबई, लाभाध्यांचे नाव:आरएआरसी 048(आरसीएएएल) ट्रस्ट, आयएफएससी कोड: HDFC0000060 येथे जमा करावी. 14. बयाणा रकम याची बयाणा रकमेसह घ्याव्यात (आरएआरसी) चे प्राधिकृत अधिकारी, दुकान क्र. 23 व 24, तळ मजला, अशोका मॉल, बंड गार्डन रोड, होटेल सन एन सँड, पुणे - 411001 यांचेकडे आणि इमेलद्वारे Pravin.Angarake@relianceceda.com आणि vinod.pawaskar@relianceceda.com यांचेकडे सादर करावयात आणि त्यानंतर केवळ त्यांच्या ईमेल आणि वर सहभाग आदी व पासवर्ड कळविण्यात येईल. बोली प्रप्र सादर करण्याचा शेवटचा दिनांक आहे 06.03.2024. कोणत्याही कारणास्तव उशीर प्राप्त होणारे बोली प्रप्र किंवा बयाणा रकम विनाकारे घेण्यात येणार नाही. बयाणा रकमेशिवाय आणि आरक्षित किमतीपेक्षा कमी रकमेच्या बोली ससप्तत फेटळण्यात येतील. 15. बयाणा रकमेसह घ्याव्यात (आरएआरसी) चे प्राधिकृत अधिकारी, दुकान क्र. 23 व 24, तळ मजला, अशोका मॉल, बंड गार्डन रोड, होटेल सन एन सँड, पुणे - 411001 यांचेकडे आणि इमेलद्वारे Pravin.Angarake@relianceceda.com आणि vinod.pawaskar@relianceceda.com यांचेकडे सादर करावयात आणि त्यानंतर केवळ त्यांच्या ईमेल आणि वर सहभाग आदी व पासवर्ड कळविण्यात येईल. बोली प्रप्र सादर करण्याचा शेवटचा दिनांक आहे 06.03.2024. कोणत्याही कारणास्तव उशीर प्राप्त होणारे बोली प्रप्र किंवा बयाणा रकम विनाकारे घेण्यात येणार नाही. बयाणा रकमेशिवाय आणि आरक्षित किमतीपेक्षा कमी रकमेच्या बोली ससप्तत फेटळण्यात येतील. 16. नेटकरीचे व्यवहार आल्याने बोलीदार अपसृत्यी श्राव्यास त्यासाठी आरएआरसी किंवा सेवा पुरवठ्याद्वारे जाबाबदार नसतील. अशी अप्रति परिस्थिती टाळण्यासाठी बोलीदारांनी पसंती पावर बँक-अप ई. सराखी आवश्यक ती व्यवस्था करून ठेवावी. 17. बयाणा रकम ही आरटीजीएस/एनईएफटी फंड ट्रान्सफर द्वारे चालू खाते रु. 57500000169429, बँकेचे नाव: एचडीएफसी बँक, शाखा: फोर्ट, मुंबई, लाभाध्यांचे नाव:आरएआरसी 048(आरसीएएएल) ट्रस्ट, आयएफएससी कोड: HDFC0000060 येथे जमा करावी. 18. बयाणा रकम याची बयाणा रकमेसह घ्याव्यात (आरएआरसी) चे प्राधिकृत अधिकारी, दुकान क्र. 23 व 24, तळ मजला, अशोका मॉल, बंड गार्डन रोड, होटेल सन एन सँड, पुणे - 411001 यांचेकडे आणि इमेलद्वारे Pravin.Angarake@relianceceda.com आणि vinod.pawaskar@relianceceda.com यांचेकडे सादर करावयात आणि त्यानंतर केवळ त्यांच्या ईमेल आणि वर सहभाग आदी व पासवर्ड कळविण्यात येईल. बोली प्रप्र सादर करण्याचा शेवटचा दिनांक आहे 06.03.2024. कोणत्याही कारणास्तव उशीर प्राप्त होणारे बोली प्रप्र किंवा बयाणा रकम विनाकारे घेण्यात येणार नाही. बयाणा रकमेशिवाय आणि आरक्षित किमतीपेक्षा कमी रकमेच्या बोली ससप्तत फेटळण्यात येतील. 19. बयाणा रकमेसह घ्याव्यात (आरएआरसी) चे प्राधिकृत अधिकारी, दुकान क्र. 23 व 24, तळ मजला, अशोका मॉल, बंड गार्डन रोड, होटेल सन एन सँड, पुणे - 411001 यांचेकडे आणि इमेलद्वारे Pravin.Angarake@relianceceda.com आणि vinod.pawaskar@relianceceda.com यांचेकडे सादर करावयात आणि त्यानंतर केवळ त्यांच्या ईमेल आणि वर सहभाग आदी व पासवर्ड कळविण्यात येईल. बोली प्रप्र सादर करण्याचा शेवटचा दिनांक आहे 06.03.2024. कोणत्याही कारणास्तव उशीर प्राप्त होणारे बोली प्रप्र किंवा बयाणा रकम विनाकारे घेण्यात येणार नाही. बयाणा रकमेशिवाय आणि आरक्षित किमतीपेक्षा कमी रकमेच्या बोली ससप्तत फेटळण्यात येतील. 20. बयाणा रकमेसह घ्याव्यात (आरएआरसी) चे प्राधिकृत अधिकारी, दुकान क्र. 23 व 24, तळ मजला, अशोका मॉल, बंड गार्डन रोड, होटेल सन एन सँड, पुणे - 411001 यांचेकडे आणि इमेलद्वारे Pravin.Angarake@relianceceda.com आणि vinod.pawaskar@relianceceda.com यांचेकडे सादर करावयात आणि त्यानंतर केवळ त्यांच्या ईमेल आणि वर सहभाग आदी व पासवर्ड कळविण्यात येईल. बोली प्रप्र सादर करण्याचा शेवटचा दिनांक आहे 06.03.2024. कोणत्याही कारणास्तव उशीर प्राप्त होणारे बोली प्रप्र किंवा बयाणा रकम विनाकारे घेण्यात येणार नाही. बयाणा रकमेशिवाय आणि आरक्षित किमतीपेक्षा कमी रकमेच्या बोली ससप्तत फेटळण्यात येतील. 21. बयाणा रकमेसह घ्याव्यात (आरएआरसी) चे प्राधिकृत अधिकारी, दुकान क्र. 23 व 24, तळ मजला, अशोका मॉल, बंड गार्डन रोड, होटेल सन एन सँड, पुणे - 411001 यांचेकडे आणि इमेलद्वारे Pravin.Angarake@relianceceda.com आणि vinod.pawaskar@relianceceda.com यांचेकडे सादर करावयात आणि त्यानंतर केवळ त्यांच्या ईमेल आणि वर सहभाग आदी व पासवर्ड कळविण्यात येईल. बोली प्रप्र सादर करण्याचा शेवटचा दिनांक आहे 06.03.2024. कोणत्याही कारणास्तव उशीर प्राप्त होणारे बोली प्रप्र किंवा बयाणा रकम विनाकारे घेण्यात येणार नाही. बयाणा रकमेशिवाय आणि आरक्षित किमतीपेक्षा कमी रकमेच्या बोली ससप्तत फेटळण्यात येतील. 22. बयाणा रकमेसह घ्याव्यात (आरएआरसी) चे प्राधिकृत अधिकारी, दुकान क्र. 23 व 24, तळ मजला, अशोका मॉल, बंड गार्डन रोड, होटेल सन एन सँड, पुणे - 411001 यांचेकडे आणि इमेलद्वारे Pravin.Angarake@relianceceda.com आणि vinod.pawaskar@relianceceda.com यांचेकडे सादर करावयात आणि त्यानंतर केवळ त्यांच्या ईमेल आणि वर सहभाग आदी व पासवर्ड कळविण्यात येईल. बोली प्रप्र सादर करण्याचा शेवटचा दिनांक आहे 06.03.2024. कोणत्याही कारणास्तव उशीर प्राप्त होणारे बोली प्रप्र किंवा बयाणा रकम विनाकारे घेण्यात येणार नाही. बयाणा रकमेशिवाय आणि आरक्षित किमतीपेक्षा कमी रकमेच्या बोली ससप्तत फेटळण्यात येतील. 23. बयाणा रकमेसह घ्याव्यात (आरएआरसी) चे प्राधिकृत अधिकारी, दुकान क्र. 23 व 24, तळ मजला, अशोका मॉल, बंड गार्डन रोड, होटेल सन एन सँड, पुणे - 411001 यांचेकडे आणि इमेलद्वारे Pravin.Angarake@relianceceda.com आणि vinod.pawaskar@relianceceda.com यांचेकडे सादर करावयात आणि त्यानंतर केवळ त्यांच्या ईमेल आणि वर सहभाग आदी व पासवर्ड कळविण्यात येईल. बोली प्रप्र सादर करण्याचा शेवटचा दिनांक आहे 06.03.2024. कोणत्याही कारणास्तव उशीर प्राप्त होणारे बोली प्रप्र किंवा बयाणा रकम विनाकारे घेण्यात येणार नाही. बयाणा रकमेशिवाय आणि आरक्षित किमतीपेक्षा कमी रकमेच्या बोली ससप्तत फेटळण्यात येतील. 24. बयाणा रकमेसह घ्याव्यात (आरएआरसी) चे प्राधिकृत अधिकारी, दुकान क्र. 23 व 24, तळ मजला, अशोका मॉल, बंड गार्डन रोड, होटेल सन एन सँड, पुणे - 411001 यांचेकडे आणि इमेलद्वारे Pravin.Angarake@relianceceda.com आणि vinod.pawaskar@relianceceda.com यांचेकडे सादर करावयात आणि त्यानंतर केवळ त्यांच्या ईमेल आणि वर सहभाग आदी व पासवर्ड कळविण्यात येईल. बोली प्रप्र सादर करण्याचा शेवटचा दिनांक आहे 06.03.2024. कोणत्याही कारणास्तव उशीर प्राप्त होणारे बोली प्रप्र किंवा बयाणा रकम विनाकारे घेण्यात येणार नाही. बयाणा रकमेशिवाय आणि आरक्षित किमतीपेक्षा कमी रकमेच्या बोली ससप्तत फेटळण्यात येतील. 25. बयाणा रकमेसह घ्याव्यात (आरएआरसी) चे प्राधिकृत अधिकारी, दुकान क्र. 23 व 24, तळ मजला, अशोका मॉल, बंड गार्डन रोड, होटेल सन एन सँड, पुणे - 411001 यांचेकडे आणि इमेलद्वारे Pravin.Angarake@relianceceda.com आणि vinod.pawaskar@relianceceda.com यांचेकडे सादर करावयात आणि त्यानंतर केवळ त्यांच्या ईमेल आणि वर सहभाग आदी व पासवर्ड कळविण्यात येईल. बोली प्रप्र सादर करण्याचा शेवटचा दिनांक आहे 06.03.2024. कोणत्याही कारणास्तव उशीर प्राप्त होणारे बोली प्रप्र किंवा बयाणा रकम विनाकारे घेण्यात येणार नाही. बयाणा रकमेशिवाय आणि आरक्षित किमतीपेक्षा कमी रकमेच्या बोली ससप्तत फेटळण्यात येतील. 26. बयाणा रकमेसह घ्याव्यात (आरएआरसी) चे प्राधिकृत अधिकारी, दुकान क्र. 23 व 24, तळ मजला, अशोका मॉल, बंड गार्डन रोड, होटेल सन एन सँड, पुणे - 411001 यांचेकडे आणि